

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 200 OF 2015 & IA NO. 479 OF 2018
AND
APPEAL NO. 201 OF 2015 & IA NO. 480 OF 2018

Dated: 10th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 200 OF 2015 & IA NO. 479 OF 2018

In the matter of:

North Karanpura Transmission Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan for R-2

Ms. Rimali Batra for R-4

Ms. Swapna Seshadri
Mr. Ashwin Ramanathan for R-8

Mr. Aashish Anand Bernard
Mr. Paramhans for R-10

Mr. Bipin Gupta for R-25 to 27

Mr. Alok Shankar for R-30

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-31

APPEAL NO. 201 OF 2015 & IA NO. 480 OF 2018

In the matter of:

Teacher-II Transmission Co. Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan for R-2

Mr. S. Vallinayagam
Ms. Amali for R-4

ORDER

Issue notice to the Respondents on IA No. 479 of 2018 in Appeal No. 200 of 2015 and IA No. 480 of 2018 in Appeal No. 201 of 2015 (Application for impleadment), returnable on 7-9-2018. Dasti, in addition is permitted.

Learned counsel appearing for Respondent No. 10 prays for two weeks' time to file additional reply in Appeal No. 200 of 2015. He is permitted to file the same on or before 24-8-2018 after serving copy on the other side.

List these matters for hearing on **7-9-2018** as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/js

(Justice N. K. Patil)
Judicial Member